
**INSURANCE REGULATORY AND DEVELOPMENT AUTHORITY
(GENERAL INSURANCE-REINSURANCE) REGULATIONS,
2000**

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F.No.IRDA/Reg/7/2000, dated the 14th July, 2000-In exercise of the powers conferred by Sec. 114-A of the Insurance Act, 1938, Secs. 14 and 26 of the Insurance Regulatory and Development Authority Act, 1999. the Authority, in consultation with the Insurance Advisory Committee, hereby makes the following regulations, namely:

CHAPTER 1

Preliminary

1. Short title and commencement :-

(1) These regulations may be called the Insurance Regulatory and Development Authority (General insurance Reinsurance) Regulations, 2000.

(2) They shall come into force on the date of their notification in the Official Gazette.

2. Definitions :-

In these regulations, unless the context otherwise requires:

(a) 'Act' means the Insurance Regulatory and Development

Authority Act 1999 (41 of 1999);

(b) 'Authority' means the Insurance Regulatory and Development Authority established under sub-section (1) of Sec. 3 of the Act;

(c) 'cession' means the unit of insurance passed to a reinsurer by the insurer which issued a policy to the original insured and, accordingly, a cession may be the whole or a portion of single risks, defined policies or defined divisions of business, as agreed in the re-insurance contract;

(d) 'facultative' means the re-insurance of a part or all of a single policy, in which cession is negotiated separately and that the reinsurer and the insurer have the option of accepting or declining each individual submission;

(e) 'Indian reinsurer' means an insurer who carries on exclusively re-insurance business and is approved in this behalf by the Central Government;

(f) 'pool' means any joint underwriting operation of insurance or re-insurance in which the participants assume a predetermined and fixed interest in all business written.

(g) 'retrocession' means the transaction whereby a reinsurer cedes to another insurer or reinsurer all or part of the re-insurance it has previously assumed;

(h) 'retention' means the amount which an insurer assumes for his own account. In proportionate contracts, the retention may be a percentage of the policy limit. In excess of loss contracts, the retention is an amount of loss;

(i) 'treaty' means a re-insurance arrangement between the insurer and the reinsurer, usually for one year or longer, which stipulates the technical particulars and financial terms applicable to the re-insurance of some class or classes of business;

(j) words and expression used and not defined in these regulations but defined in the Insurance Act, 1938 (4 of 1939) or the General Insurance Business Nationalisation Act, 1972 (57 of 1972) or Insurance Regulatory and Development Authority Act, 1999 (41 of 1999), rules made thereunder shall have the meanings respectively assigned to them in those Acts or rules as the case may be.

3. Procedure to be followed for Re-insurance Arrangements

:-

(1) The Re-insurance Programme shall continue to be guided by the following objectives to:-

(a) maximise retention within the country;

(b) develop adequate capacity;

(c) secure the best possible protection for the re-insurance costs incurred;

(d) simplify the administration of business;

(2) Every insurer shall maintain the maximum possible retention commensurate with its financial strength and volume of business. The Authority may require an insurer to justify its retention policy and may give such directions as considered necessary in order to ensure that the Indian insurer is not merely fronting for a foreign insurer.

(3) Every insurer shall cede such percentage of the sum assured on each policy for different classes of insurance written in India to the Indian reinsurer as may be specified by the Authority in accordance with the provisions of Part IV-A of the Insurance Act, 1938.

(4) The re-insurance programme of every insurer shall commence from the beginning of every financial year and every insurer shall submit to the Authority, his re-insurance programmes for the forthcoming year, 45 days before the commencement of the financial year;

(5) Within 30 days of the commencement of the financial year, every insurer shall file with the Authority a photocopy of every re-insurance treaty slip and excess of loss cover covernote in respect of that year together with the list of reinsurers and their shares in the re-insurance arrangement;

(6) The Authority may call for further information or explanations in respect of the re-insurance programme, of an insurer and may issue such direction, as it considers necessary;

(7) Insurers shall place their re-insurance business outside India with only those reinsurers who have over a period of the past five years counting from the year preceding for which the business has to be placed, enjoyed a rating of at least BBB (with Standard and

Poor) or equivalent rating of any other international rating agency. Placements with other reinsurers shall require the approval of the Authority. Insurers may also place re-insurances with Lloyd's syndicates taking care to limit placements with individual syndicates to such shares as are commensurate with the capacity of the syndicate.

(8) The Indian Reinsurer shall organise domestic pools for re-insurance surpluses in fire, marine hull and other classes in consultation with all insurers on basis, limits and terms which are fair to all insurers and assist in maintaining the retention of business within India as close to the level achieved for the year 1999-2000 as possible. The arrangements so made shall be submitted to the Authority within three months of these regulations coming into force, for approval.

(9) Surplus over and above the domestic re-insurance arrangements class-wise can be placed by the insurer independently with any of the reinsurers complying with sub-regulation (7) subject to a limit of 10% of the total re-insurance premium ceded outside India being placed with anyone reinsurer. Where it is necessary in respect of specialised insurance to cede a share exceeding such limit to any particular reinsurers the insurer may seek the specific approval of the Authority giving reasons for such cession.

(10) Every insurer shall offer an opportunity to other Indian insurers including the Indian Reinsurer to participate in its facultative and treaty surpluses before placement of such cessions outside India.

(11) The Indian Reinsurer shall retro-cede at least 50% of the obligatory cessions received by it to the ceding insurers after protecting the portfolio by suitable excess of loss covers. Such retrocession shall be at original terms plus an over-riding commission to the Indian Reinsurer not exceeding 2.5%. The retrocession to each ceding insurer shall be in proportion to its cessions to the Indian Reinsurer.

(12) Every insurer shall be required to submit to the Authority statistics relating to its re-insurance transactions in such forms as the Authority may specify, together with its annual accounts.

4. Inward Re-insurance Business :-

Every insurer wanting to write Inward re-insurance business shall

have a well-defined underwriting policy for underwriting inward re-insurance business. The insurer shall ensure that decisions on acceptance of re-insurance business are made by persons with necessary knowledge and experience. The Insurer shall file with the Authority a note on its underwriting policy stating the classes of business, geographical scope, underwriting limits and profit objective. The insurer shall also file any changes to the note as and when a change in underwriting policy is made.

5. Outstanding Loss Provisioning :-

(1) Every insurer shall make outstanding claims provisions for every re-insurance arrangement accepted on the basis of loss information advices received from Brokers/Cedants and where such advices are not received, on an actuarial estimation basis.

(2) In addition, every insurer shall make an appropriate provision for incurred but not reported (IBNR) claims on its re-insurance accepted portfolio on actuarial estimation basis.